IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-32/441/ND/2018

In the matter of:

Amit Khaneja

.. PETITIONER

Vs.

ROC, Delhi & Haryana

.. RESPONDENT

SECTION:

Under Section 441 (165) (1)

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Ms. Anju Lal, Advocate along with

Sh. Shashank Shekhar, Co. Secy

For the Respondent/Corporate Debtor :-

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor for ROC is also present and seeks two weeks time to file the additional report in the matter.

Post the matter on 05.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018